CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.299/AT/2025

: Petition under Section 63 of Electricity Act, 2003 seeking adoption of Subject

> Transmission Charges of Rs. 596.21 million up to the validity of TSA for the "Transmission system for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in

Gujarat Part B" being established by the Petitioner.

Petitioner : Lakadia B Power Transmission Limited (LBPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

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Date of Hearing : **7.5.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

: Shri Venkatesh, Advocate, LBPTL Parties Present

Shri Kamal, RECPDCL

Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed for the adoption of transmission charges for the inter-State Transmission System i.e., "Transmission System for Augmentation of transformation capacity at 765/400 kV Lakadia S/s (WRSS XXI(A) Transco Ltd.) in Gujarat Part B" (hereinafter referred to as "the Project") discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for establishing the said Project. Learned counsel further submitted that all the requirements under the Transmission Licence Regulations, 2024, have already been complied with by the Petitioner, and CTUIL has also given its recommendations under Section 15(4) of the Electricity Act, 2003, for the grant of a transmission licence to the Petitioner. Learned counsel further pointed out that vide Record of Proceedings for the hearing dated 25.3.2025, the Respondents were granted liberty to file their replies. However, none of the Respondents have filed any reply in the matter, and hence, the Commission may reserve the matter for order.

- 2. The representative of CTUIL submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 25.3.2025, CTUIL has also filed its compliance affidavit dated 5.5.2025.
- 3. Considering the submissions made by the learned counsel for the Petitioner and the representative of CTUIL, the Commission reserved the matters for order.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)